## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

## C.P. No. 291/2018 In O.A. No. 825/2018

New Delhi, this the 7th day of September, 2018

# Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

Sh. Jagdamba (Aged about 49 years) S/o. Late Sh. K. N. Singh, R/o. Flat No. 128-A, Babar Lane, Railway Colony, New Delhi.

....Petitioner

(By Advocate : Mr. T. D. Yadav)

#### Versus

- 1. Sh. Vishwesh Choube General Manager, Northern Railway HQ, Baroda House, New Delhi – 110 001.
- 2. Sh. R. N. Singh
  Divisional Railway Manager,
  Estate Entry Road,
  New Delhi.
- 3. Sh. Arun Kumar Arora, Chief Mechanical Engineer, Baroda House, New Delhi.
- 4. Sh. Vinamra Mishra
  Dy. General Manager (G),
  Northern Railway, HQ
  Baroda House,
  New Delhi.

....Respondents

### ORDER (ORAL)

### Justice L. Narasimha Reddy, Chairman:

This Contempt Petition is filed alleging that the respondents did not implement the order dated 20.02.2018 passed by this Tribunal in O.A No. 825/2018.

- 2. Heard Mr. T. D. Yadav, learned counsel for petitioner.
- 3. The direction issued in the O.A is that, the representation dated 30.08.2017 made by the applicant shall be decided within a period of four weeks. Today, learned counsel for petitioner has placed before us a copy of the order dated 27.04.2018, through which his representation was disposed of.
- 4. Therefore, the C.P. is closed. There shall be no order as to costs.

(Aradhana Johri) Member (A) (Justice L. Narasimha Reddy) Chairman

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